

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO. CP 99/2002 (OA 318/2002)

Applicant(s) Roop Chand

Respondent(s) R.K. Singh

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>power & reply</i> <i>Filed on 20.1.03</i> <i>20.1.03</i> <i>Copy Served</i> <i>on 128/00</i> <i>at 22/1/03</i></p>	<p><u>20.1.2003</u></p> <p>Mr. C.B. Sharma, Counsel for the applicant. Mr. Virendra Dave, Counsel for the respondents.</p> <p>Learned counsel for the respondents says that reply has been filed. It is further stated that the order of the Tribunal has been implemented. This fact is not disputed by the learned counsel for the applicant. Accordingly Contempt Proceedings are dropped.</p> <p><i>hysd</i> (A.P. NAGRATH) MEMBER (A)</p> <p><i>O. No. 2</i> (G.L. GUPTA) VICE CHAIRMAN</p>